

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

---

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

---

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/442/2020  
NAME OF PETITIONER : Mayura's Industrial Services  
NAME OF RESPONDENT : Shivsu Canadian Clear Waters Ltd  
SECTION : Sec 9 Of IBC 2016

---

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT-I)  
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **10.08.2021 at 10.30 A.M**  
THROUGH VIDEO CONFERENCING

---

**PRESENT: SMT. R.SUCHARITHA, MEMBER (JUDICIAL)  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)**

---

IA/MA/IBA/TCP/TCA/CP/CA No : IA/337/CHE/2021 IN IBA/442/2020  
NAME OF PETITIONER : Shivsu Canadian Clear Waters Ltd  
NAME OF RESPONDENT : Mayura's Industrial Services  
SECTION : Sec 60(5) Of IBC 2016 R/w Rule 15 Of NCLT Rules 2016

---

**ORDER**

The Petitioner in IBA/442/2020 and the Respondent in IA/337/CHE/2021 are represented by Mr. A.G. Sathiyarayanan, Advocate and the Respondent in IBA/442/2020 as well as Applicant in IA/337/CHE/2021 is represented by Mr. Anupam Raghuraman, Advocate through video conferencing platform.

Both the parties represent that the settlement talks between the parties are at final stage and seeks time to furnish the same before the Tribunal.

At the request of both the parties, list this matter on **23.09.2021** for submission of settlement to be arrived at.

-sd-  
**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-sd-  
**(R. SUCHARITHA)**  
MEMBER (JUDICIAL)